

GOVERNMENT OF INDIA
 MINISTRY OF AGRICULTURE AND FARMERS WELFARE
 DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING & FISHERIES
 LOK SABHA
 UNSTARRED QUESTION NO. 2967
 TO BE ANSWERED ON THE 15TH MARCH, 2016

PASHU KALYAN PAKHWADA

2967. SHRI CHHEDI PASWAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं कृषक कल्याण मंत्री be pleased to state:

- (a) whether the Government celebrates the Pashu Kalyan Pakhwada from 14 January to 29 January every year at the National level to create mass awareness for the welfare of animals, if so, the details thereof;
- (b) whether there is any prevention of cruelty to Animal Act in India, if so, the details thereof;
- (c) whether there are provision for giving punishments to those people who implicit atrocity, cruelty and unkindness on animals, if so, the details thereof;
- (d) whether there is any provision in place for obtaining certificate from the competent authority about the animals being healthy and worth slaughtering before they are transported to slaughter houses from such fairs; and
- (e) if so, the corrective steps taken by the Government to protect the animals?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE
 (SHRI MOHANBHAI KUNDARIYA)

(a) to (c): Yes, Madam. The Animal Welfare Fortnight is celebrated every year in January for two weeks by the Animal Welfare Board of India (AWBI), Chennai under Ministry of Environment, Forest & Climate Change. AWBI issues circular to all the State Governments/UTs/ Animal Welfare Organisations/ Animal Welfare Activists to create awareness about the humane treatment of animals and to prevent cruelty and unnecessary suffering to animals by outreach programmes. The Prevention of Cruelty to Animals Act (PCA), 1960 (59 of 1960) was enacted under an Act by the Parliament and has provisions for imposing fines and giving punishment for committing cruelty to the animals.

(d) & (e): Rule 4(3) of the Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 enacted under the PCA Act, 1960 has provisions for the veterinary doctor examining the animals and issuing fitness certificates. There is also provision in Rule 47 of Transport of Animals Rules, 1978, enacted under PCA Act, 1960, for issue of Veterinary Fitness Certificate by a qualified veterinary surgeon for this purpose. The AWBI, Chennai has written to the State Governments/UTs to implement the provisions of the PCA Act, 1960 and its Rules.